Government of India Ministry of Coal

LokSabha

Unstarred Question No. 907

To be answered on 21.07.2016

Commercial Coal Mining

907: SHRI MD. BADARUDDOZA KHAN: SHRI JOSE K. MANI:

Will the Minister of COAL be pleased to state:

- (a) whether the Coal India Limited (CIL) enjoys a near monopoly on mining coal for commercial purposes;
- (b) if so, the details thereof;
- (c) the steps taken by the Government to end this monopoly and introduce healthy competition in this sector;
- (d) whether the Government is planning to commercialise the coal mining and invite private firms and auction coal blocks to them, with a view to have transparent mining;
- (e) if so, the details thereof; and
- (f) the incentives being offered by the Government to attract the private firms to participate in coal mining?

ANSWER

MINISTER OF STATE (I/C) FOR COAL, POWER, NEW & RENEWABLE ENERGY AND MINES

(SHRI PIYUSH GOYAL)

(a) & (b): Coal India Limited has contributed more than 80% of the total coal production in India. Production figure of Coal India Limited during the last three years in comparison to total production of coal in India is as follows:

Figures in Million Tonne

Year	2013-14	2014-15	2015-16
All India	565.77	609.18	638.04
Coal India Limited	462.41	494.23	538.75
% Share	81.73	81.13	84.43

(c) to (e): Enabling provisions have been made in the Coal Mines (Special Provisions) Act, 2015 and Mines and Mineral (Development & Regulations) Act, 1957 for allocation of coal mines/blocks by way of auction and allotment, *inter alia*, for sale of coal especially to meet the requirement of medium, small and micro enterprises and to give relief to small users. The methodology for allotment of coal mines to Central/State Public Sector Undertakings (PSUs) for sale of coal has been approved by the Government and the process of allotment of 16 coal mines to State PSUs has already been initiated. There is no proposal at present to auction coal mines for sale of coal.

(f): Does not arise in view of reply to part (c) to (e).
